

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A./54/94 in

O.A. NO./760/88**T.A. NO.**DATE OF DECISION 2-3-1995Shri D.N.Hedamba

Petitioner

Mr.G.A.Pandit

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr.Akil Kureshi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri D.N.Hadamba
Block No. E/21, Peons Colony,
Old Sachivalaya,
Ahmedabad.

Applicant

Advocate Mr.G.A.Pandit

versus

Shri Y.S.Yakkernal
Regional Passport Officer,
Neptune Tower, 1st floor,
Opp. Nehru Bridge,
Ashram Road,
Ahmedabad.

Respondent

Advocate Mr.Akil Kureshi

ORAL ORDER

C.A.54/94 in


O.A.760/88

Date: 2-3-95

Per Hon'ble Mr.N.B.Patel

Vice Chairman

In view of the statement made in the
reply that the judgment is fully complied with. Mr.Pandit
agrees that the contempt proceedings may be closed.
Accordingly, the proceedings are closed and notice is
discharged with liberty to the applicant to apply, if
there is any difficulty.


(K.Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

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